IN The Central Administrative Tribunal Calcutta Bench

MA 640 of 2000 (CA 311 of 1997)

Present : Hon'ble Mr. D. Purkayastha, Judicial Member

Ananda Gopal Chakraborty & Crs

_ VS _

F. B. Project

For the Applicant : Mr. T.K. Biswas, Counsel

For the Respondents: Ms. K. Banerjee, Counsel

Heard on: 14-12-2000 DATE OF CRDER: 14-12-2000

ORDER

This application has been filed by Shri Golam Murtaja

Islam (applicant No.12) seeking interim direction upon the respondents to pay the admitted amount of retirement dues within one month from the date of retirement, since the Tribunal passed the similar direction in a case on 17.2.2000 as per prayer made by another applicant in MA 71 of 2000 arising out of CA 311 of 1997. According to the applicant he would retire from service on superannuation w.e.f.

30.11.2000. Id. Counsel Ms. Banerjee, appearing on behalf of the respondents, submits that she has no instruction from the Department. However, considering the facts and circumstances of the case, I find no impediment to direct the respondents to make payment of admitted amount of superannuation benefit on the basis of the previous order dated 17.2.2000. With this observation, application is disposed of.

(D. Purkayastha Member(J)